

ITEM NO. _____ (to be filled up by the Court Officer only)

**IN THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI.**

FORM FOR URGENT (MENTIONING) CASES FOR LISTING / ACCOMMODATION

CASE TYPE _____

APPEAL / APPLICATION NUMBER _____

_____ Appellant (s) / Applicant (s)

VERSUS

_____ Respondent (s)

GROUND(S) FOR URGENCY AND THE NATURE OF RELIEF SOUGHT (IN BRIEF):

.....
.....

AS PER ROSTER, TO BE LISTED BEFORE:
{ COURT NO. & THE NAME(S) OF HON’BLE MEMBER (S) }

Adjudicating authority:

- 1. Name of the adjudicating authority :
- 2. Against the Order dated :
- 3. Passed by :
- 4. In Case No. :
- 5. Whether the other side has been informed? : Yes / No

Signature _____

Name of the Counsel _____

Enrolment No. _____

Address _____

Mobile No. _____

Advocate for the Appellant / Respondent

Date: _____
Place: New Delhi.

- Note: (I) Fresh Appeal / Application is to be mentioned before the Court of Hon’ble Chairperson and other matters are to be mentioned before the Hon’ble Bench where they are pending.**
- (II) Form for Urgent (Mentioning) cases for Listing / Accommodation must be submitted one day in advance before 4.00 P.M. to the Court Officer concerned.**

FOR THE USE OF COURT / REGISTRY

Order / Objections / Remarks: